

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****OA NO. 475 OF 2025****IN THE MATTER OF:****RESIDENTS WELFARE ASSOCIATION PREM NAGAR (REGD.)****.....APPLICANT****VERSUS****UNION OF INDIA & ORS.****...RESPONDENT(s)****INDEX**

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	ANNEXURES	
2.	COPY OF THE LETTER DT. 12.12.2025 HAS BEEN ANNEXED HEREWITH AS ANNEXURE R-1.	
3.	COPY OF THE LETTER DT. 09.03.2026 HAS BEEN ANNEXED HEREWITH AS ANNEXURE R-2	

THROUGH COUNSEL

A handwritten signature in blue ink, appearing to read 'Bpsjadon', enclosed in a circular scribble with a long horizontal line extending to the right.

BHANWAR PAL SINGH JADON
COUNSEL FOR UPPCB

Bhanwar09jadon09@gmail.com | 9639286572

Date: 11.03.2026

Place: NOIDA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

OA NO. 475 OF 2025



IN THE MATTER OF:

RESIDENTS WELFARE ASSOCIATION PREM NAGAR (REGD.)

.....APPLICANT

VERSUS

UNION OF INDIA & ORS.

...RESPONDENT(s)

**RESPONSE ON BEHALF OF RESPONDENT NO. 12 IN COMPLIANCE OF
THE ORDER DT. 18.12.2025 PASSED BY THE HON'BLE NATIONAL
GREEN TRIBUNAL, NEW DELHI**

I, Ankit Singh aged about 38 years S/o Sh. Ajit Singh, presently posted as Regional Officer, Ghaziabad do hereby solemnly affirm and state on oath as under:

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present



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response.

2. That I state that the contents of the response have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

I. BACKGROUND OF THE MATTER

3. That in the present matter, the applicant has alleged that there is a green belt on the following stretches of the national highway:-

S.No.	Name of Work	Total Estimated cost (in Lakh)	Bid Security (EMD) in Lakh	Cost of Bid document including GST (in Rupees)	Period of Completion including rainy season
4	Work of planting grass in the green belt available from Tirupati Marble to Dhannuram Sweets via Balramnagar Gate on Delhi Saharanpur Road	32,62,970.00	3,56,297.00	4,248.00	01 Month
5	Work of planting grass in the green belt available from Dhannuram Sweets to Pushta Chowki on Delhi Saharanpur Road	36,10,021.00	3,61,002.00	4,248.00	01 Month
6	Work of planting grass in the green belt available from Shantinagar Gate to Agrawal Factory on Delhi Saharanpur Road	29,80,400.00	2,98,040.00	3,540.00	01 month



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4. That the present matter was last listed for hearing on 18.12.2025, wherein the Hon'ble Tribunal directed as under:

"1. Only the Respondents No. 1, 6, 7, 9, 10 and 12 are represented today. Learned Counsel for these Respondents seek four weeks' time to file the reply."

5. That it is most respectfully submitted that the UPPCB has written a letter dt. 12.12.2025 to the Executive Office, Nagar Palika Parishad, Loni. That vide the said letter it has been requested to the Executive Office, Nagar Palika Parishad, Loni to take necessary actions in the present matter.

A Copy of the letter dt. 12.12.2025 has been annexed herewith as **ANNEXURE R-1.**

II. RESPONSE FROM NAGAR PALIKA PARISHAD, LONI

A) Communication with Ghaziabad Development Authority

6. That it is further relevant to state that the **Executive Officer, Nagar Palika Parishad, Loni, Ghaziabad**, vide letter dated **09.03.2026**, addressed to the **Secretary, Ghaziabad Development Authority (GDA), Ghaziabad**, has provided certain factual clarifications regarding the green belt area.
7. It has been stated therein that within the municipal limits, on the **western side of Delhi–Saharanpur Road**, the colonies namely:



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- **Indrapuri**
- **Balram Nagar**
- **Giri Market**
- **Rishi Market**
- **Khanna Nagar**

are colonies which have been **approved by the Ghaziabad Development Authority (GDA).**

B) Layout Plan and Green Belt Road

8. That as per the approved layout plan of the said colonies, a **30-foot wide road** has been reserved between the residential plots and the designated green belt area.

9. It has further been stated that in locations where no encroachment existed upon the said 30-foot road, the construction of the road has already been completed by the **Ghaziabad Development Authority.**

C) Removal of Temporary Encroachments

10. That it has also been informed that in locations where **temporary encroachments** existed upon the green belt area, the same have been removed



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by the municipal authorities from time to time and plantation work is carried out annually by the concerned departments.

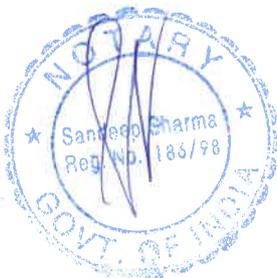
D) Permanent Encroachments

11. However, it has been clarified that in certain locations where **permanent encroachments** exist, the responsibility for removal of such encroachments falls within the jurisdiction of the **Ghaziabad Development Authority**, being the planning and development authority for the said approved colonies.

12. Accordingly, through the said letter dated **09.03.2026**, the **Ghaziabad Development Authority** has been requested to take necessary action for removal of permanent encroachments in the green belt area. That the said letter was copied to UPPCB.

A Copy of the letter dt. 09.03.2026 has been annexed herewith as **ANNEXURE R-2**.

13. Hence, the present response is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.



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Sandeep Sharma
DEPONENT

VERIFICATION

Verified at Ghaziabad on this 11 day of March, 2026, that the contents of the above affidavit from paragraphs 1 to 13 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

**DEPONENT****ATTESTED**

(Sandeep Sharma)
Reg. No. 1186/96
NOTARY PUBLIC
Ghaziabad (U.P.)

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क्षेत्रीय कार्यालय—उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.up.gov.in, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 1213 / NGP / 255 / 2025

दिनांक 12/12/2025

सेवा में,

अधिशारी अधिकारी
नगर पालिका परिषद लोनी,
गाजियाबाद।

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Original Application No. 475/2025 (I.A. No. 616/2025) Residents Welfare Association Prem Nagar (Regd.) Versus Union of India & Ors. में पारित आदेश दिनांक 18.09.2025 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Original Application No. 475/2025 (I.A. No. 616/2025) Residents Welfare Association Prem Nagar (Regd.) Versus Union of India & Ors. में पारित आदेश दिनांक 18.09.2025 के मुख्य अंश निम्नवत् है:-

.....2. Applicant further submits that tender annexure A-2 (page 40) was floated for plantation of grass in these green belts but thereafter tender was withdrawn. He submits that these green belts exist by the side of the national highway no. 709B (old number NH-57) Delhi Saharanpur Road, on both side of road approximately 15 Km from Loni Gol Chakkar to Pavi Sadatpur.

4. Record reflects that a complaint was made to Nagar Palika Parishad, Loni, Ghaziabad and said Nagar Palika Parishad had issued notice dated 07.04.2025 annexure A-12 to one of the violator and communication dated 11.04.2025 annexure A-13 was also issued in this regard by Ghaziabad Development Authority to District Magistrate, Ghaziabad.

7. Issue notices to the respondents for filing their response by way of affidavit at least one week before the next date of hearing....."

अतः आपसे अनुरोध है कि प्रश्नगत प्रकरण पर आवश्यक कार्यवाही करने का कष्ट करें, जिससे कि मा० एन०जी०टी० द्वारा पारित आदेश का अनुपालन सुनिश्चित हो सकें। अग्रंतर प्रश्नगत प्रकरण मा० एन०जी०टी० में सुनवाई हेतु दिनांक 18.12.2025 को नियत है।

भवदीय

(अंकित सिंह)
क्षेत्रीय अधिकारी

प्रतिलिपि:-

1. जिलाधिकारी महोदय, गाजियाबाद को सादर सूचनार्थ प्रेषित।
2. मुख्य पर्यावरण अधिकारी(वृत्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई०एन०एस०-2, सेक्टर-18, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108
मुख्यालय : TC-12V, विमूति खण्ड, गौमती नगर, लखनऊ 226010

कार्यालय नगर पालिका परिषद लोनी जनपद-गाजियाबाद

कार्यालय नगर पालिका परिषद लोनी, जनपद-गाजियाबाद

पत्र संख्या-2189/न0पा0परि0लो0गा0/2025-26

दिनांक-09 मार्च 2026

सेवा में,

सचिव,
गाजियाबाद विकास प्राधिकरण,
गाजियाबाद।

विषय- मा. राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ.ए. संख्या 475/2025 Residents Welfare Association Perm Nagar(Regd.) Versus union of India & Ors. में पारित आदेश दिनांक 18.09.2025 के अनुपालन में।

महोदय,

कृपया उपरोक्त विषयक मा. राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ.ए. संख्या 475/2025 Residents Welfare Association Perm Nagar(Regd.) Versus union of India & Ors. में मा. एन.जी.टी., नई दिल्ली के पारित आदेश दिनांक 18.09.2025 के मुख्य अंश-

"2. Applicant further submits that tender annexureA-2 (page 40) was floated for plantation of grass in these green belts but thereafter tender was withdrawn. He submits that these green belts exist by the side of the national highway no. 7098 (old number NH-57) Delhi Saharanpur Road, on both side of road approximately 15 Km from Loni Gol Chakkar to Pavi Sadatpur,,

3. Allegation of the applicant is that these green belts have been encroached upon by several persons and in support of such a plea, applicant has relied upon the photographs collectively enclosed as annexure A-1.

4. Record reflects that a complaint was made to Nagar Palika Parishad, Loni, Ghaziabad and said Nagar Palika Parishad had issued notice dated 07.04.2025 annexure A-12 to one of the violator and communication dated 11.04.2025 annexure A-13 was also issued in this regard by Ghaziabad Development Authority to District Magistrate, Ghaziabad.

7. Issue notices to the respondents for filing their response by way of affidavit at least one week before the next date of hearing. के सम्बन्ध में अपर जिलाधिकारी(नगर)/नोडल एन.जी.टी. महोदय, गाजियाबाद के पत्र सं0-2077/एस.टी.-ए.डी.एम.(नगर)/2026 दिनांक 28 फरवरी 2026 के द्वारा अवगत कराया गया है कि प्रश्नगत प्रकरण में सुनवाई की अग्रिम तिथि 12.03.2026 नियत है।

उपरोक्त प्रकरण में सादर अवगत कराना है कि पालिका सीमान्तर्गत दिल्ली-सहारनपुर मार्ग के पश्चिम दिशा में इन्द्रापुरी, बलरामनगर, गिरी मार्केट, ऋषि मार्केट, खन्नानगर कॉलोनिया गाजियाबाद विकास प्राधिकरण, गाजियाबाद से स्वीकृत कालोनी है, जिनमें प्लॉटों एवं ग्रीन बेल्ट के मध्य 30 फुट रोड स्वीकृत मानचित्र में आरक्षित किया गया है, जहाँ पर उक्त कालोनी में 30 फुट रोड पर अतिक्रमण नहीं था, उस रोड का निर्माण कार्य आपके विभाग द्वारा पूर्ण कराया गया है, एवं जहाँ पर ग्रीन बेल्ट पर अस्थायी अतिक्रमण था, उसे निकाय द्वारा मुक्त कराकर, प्रतिवर्ष वृक्षारोपण का कार्य पूर्ण कराया गया है तथा जहाँ पर स्थायी अतिक्रमण है, उसे हटाने का दायित्व आपके विभाग का है।

कृपया आपसे सादर अनुरोध है कि उक्त प्रकरण में अपने स्तर से नियमानुसार कार्यवाही करने का कष्ट करे, चूंकि प्रकरण मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली(N.G.T.) से सम्बन्धित है, शीघ्रता प्रार्थनीय है।
संलग्नक-उपरोक्तानुसार।

(कृष्ण कान्त मिश्र)

अधिसासी अधिकारी

नगर पालिका परिषद, लोनी
गाजियाबाद

पत्रांक व दिनांक-तदैव।

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

1-जिलाधिकारी महोदय, गाजियाबाद।

2-अपर जिलाधिकारी(नगर)/नोडल एन.जी.टी. महोदय, गाजियाबाद को पत्र सं0-2077/एस.टी.-ए.डी.एम.(नगर)/2026 दिनांक 28 फरवरी 2026-के क्रम में।

3-क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण इकाई, वसुन्धरा, गाजियाबाद।

अधिसासी अधिकारी
नगर पालिका परिषद, लोनी
गाजियाबाद